

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**Original Application No. 119 of 2021**

Tribunal on its own motion Suo Motu  
based on the newspaper items published  
in Dinamlar Tamil Newspaper, Chennai Edition,  
Dt14.04.2021 under the caption "**All over the  
villages is dust Land, it deforms the villages  
along with lives**"

...Applicant

**Vs**

The Chief Secretary to Govt. of Tamil Nadu,  
Govt Secretariat, Chennai & Ors.

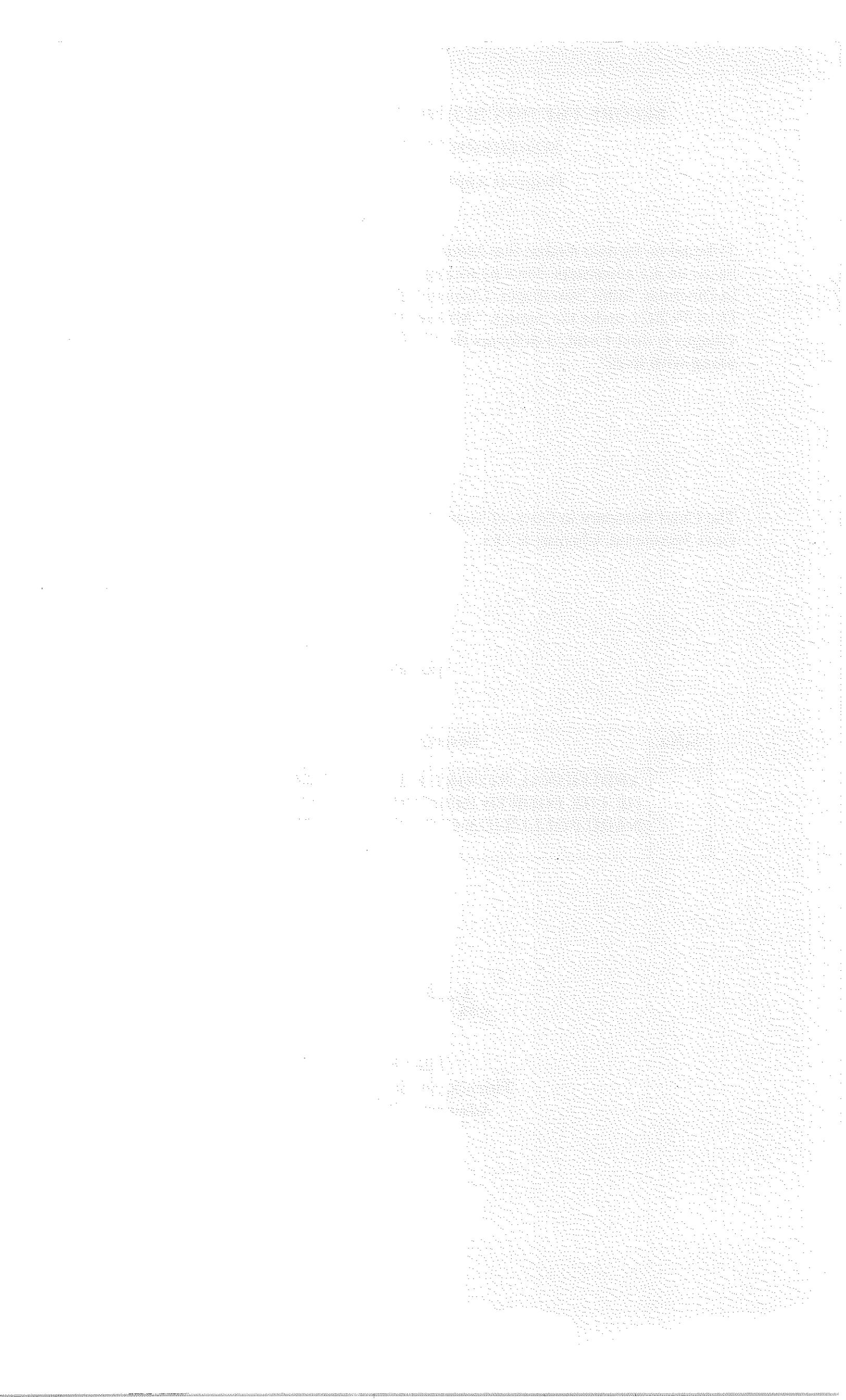
...Respondents

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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



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and Others.

...Respondents

**ADDITIONAL REPORT FILED ON BEHALF OF THE FOURTH  
RESPONDENT -TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Vasuki, Daughter of Thiru. P.K.Somasundaram, aged about 56 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

2. I submit that I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 and I am authorized to file this report on behalf of the fourth Respondents and as such I am well acquainted with the facts of the case from the records available in our office.

3. It is respectfully submitted that the Hon'ble Tribunal has taken a Suo Motu on its own motion, based on the newspaper items published in Dinamalar Tamil Newspaper, Chennai Edition, dated:14.04.2021 under the caption "All over the villages is dust Land, it deforms the villages along with lives" in the Thadagam Region of Coimbatore District.

4. It is respectfully submitted that the report filed by the fourth respondent (TNPCB) on 17.07.2024 and 22.11.2025 may be read as part and parcel of this report.

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

S. Vasuki 25.10.25  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

5. It is respectfully submitted that the Hon'ble High Court of Madras in W.P. No. 34307 of 2022 has stayed the proceedings dt 06/12/2022 and passed orders Dated: 27.04.2023 interalia as follows:

*"...43. (2) The Chairman, Tamil Nadu Pollution Control Board, prior to fixing damages shall strictly follow the methodology given by the Central Pollution Control Board's In-house Committee for assessing environmental compensation and action plan in particular, as per Guidelines 1.3.2.*

*...(4)...the Committee will hear the petitioners herein individually prior to its assessment and receive their replies.*

*(6).... The period of damages shall be from the date of commencement of the operation by the individual brick klin which can be found out from the Annual Brick Fee paid by them or from such material as the Chairman/the Committee so decides and shall conclude with the date of closure passed by the District Collector, Coimbatore i.e 13.6.2021....."*

6. It is respectfully submitted that as per the CPCB In- house Committee report on "Methodology for Assessing Environmental Compensation and Action Plan" under section has stated the following:

*"In all these cases, detailed investigations are required from the reputed institutions/organizations based on which environmental compensation will be decided and also, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representative of SPCB, CPCB and expert institutions/organizations".*

7. It is respectfully submitted that based on the Order passed by the Hon'ble High Court of Madras passed an order in W.P. No.34307 of 2022, dated 27.04.2023, the TNPCB had

*S. V. V. 25.10.25*  
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appointed the Energy and Resources Institute (TERI) to assess environmental compensation to all the 185 Nos. of brick kilns operated in Thadagam Valley and to prepare remediation plan through work order dated 22.12.2023.

8. It is respectfully submitted that meanwhile, the TNPC Board vide Proc dated 29.01.2024 has constituted a committee comprising of JCEE (M), Tamilnadu Pollution Control Board, Coimbatore, Dr.R.RajKumar, Scientist – E, CPCB, Regional Office & Thiru.R.Idhayachander, Deputy Director, National Productivity Council, Chennai for the following:

- A. To supervise the Assessment of Environmental Compensation for the brick kilns that were functioning in Thadagam region of Coimbatore District for causing ecological damage/environmental pollution in that area carried out by the Expert Institute.
- B. To hear the brick kiln units individually prior to the assessment of environmental compensation and to receive their replies.
- C. To furnish a detailed report on the assessment of environmental compensation to the Brick kilns in Thadagam Valley as per the Hon'ble High Court of Madras order dated 27.04.2023 in WP No. 34793/2022.
- D. To prepare a comprehensive plan for remediation of environmental pollution caused by the brick kiln units in Thadagam region and to execute the same.

9. It is respectfully submitted that, further, an agreement was executed on 25.01.2024 between the TNPCB and TERI, New Delhi for the said study and vide proceeding dated 04.04.2024, 30% of the total cost i.e. Rs. 36, 51,104.70 /- has been released to the TERI as per the agreement. The TERI has officially started the work in the month of April and as per the ToR, the duration of the said assessment is 10 months.

10. It is respectfully submitted that the Energy and Resources Institute (TERI) has requested additional particulars from line departments. Hence, a meeting was conducted

5.10.25  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
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with Forest department, Public Works department, Water Resources Department, Ground water division & Mines department in presence of TERI and TNPCB officials under the Chairmanship of the District Collector, Coimbatore on 26.02.2025 at 10.30 AM, Collectorate, Coimbatore.

11. It is respectfully submitted that the Energy and Resources Institute (TERI) has submitted draft Environmental assessment report to TNPC Board, Chennai. Hence, meeting was conducted by the TNPC Board with TERI members through online on 03.06.2025 to assess the draft report submitted by TERI. Based on the remarks furnished by the TNPCB and committee members comprising of JCEE (M), TNPCB, Coimbatore, Dr.R.RajKumar, Scientist – E, CPCB, Regional Office & Thiru.R.Idhayachander, Deputy Director, National Productivity Council, Chennai, TERI has been advised to revise the report.

12. It is respectfully submitted that the TERI has submitted the revised Environmental Assessment Report and the same has been forwarded to the Committee Members perusal & remarks vide Email dated 21.08.2025. A review meeting with TERI officials and the Expert Committee Members has been conducted on 18.09.2025, 11.00 AM at Corporate Office, TNPCB, regarding the assessment report furnished by TERI and to deliberate on the further course of action of the Committee, such as conducting a personal hearing with the brick kiln owners as per the orders of the Hon'ble High Court of Madras dated 27.04.2023 in W.P. No.34793 of 2022.

13. It is respectfully submitted that the Committee reviewed the report and suggested certain corrections/comments to be incorporated in the report. TERI, New Delhi, has informed to furnish the final report incorporating the Committee's comments within 10 days. Further, upon submission of the final report, the Committee has proposed to schedule the personal hearing.

*Sj. Vaan 25.10.25*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*S. Vasuki* 25.10.25  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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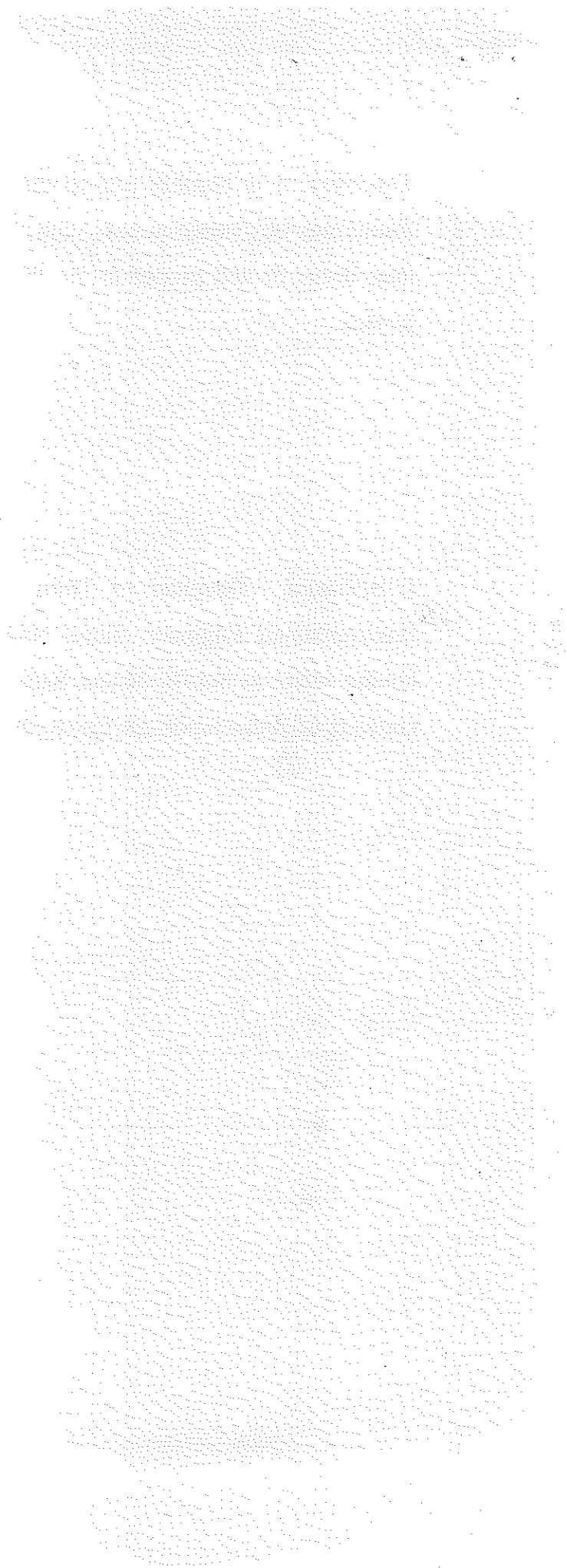
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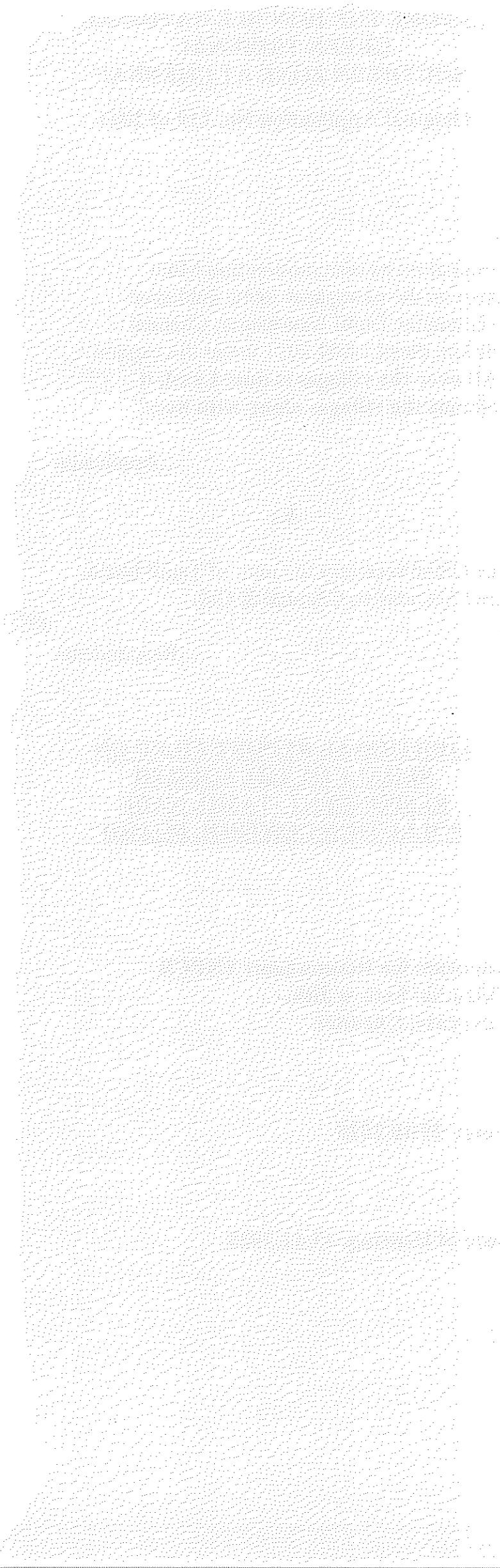
I, S.Vasuki, Daughter of Thiru. P.K.Somasundaram, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*S. Vasuki* 25.10.25  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

1. The first part of the document discusses the importance of maintaining accurate records of all transactions and activities. It emphasizes the need for transparency and accountability in financial reporting.

2. The second part of the document outlines the various methods and techniques used to collect and analyze data. It highlights the importance of using reliable sources and ensuring the accuracy of the information gathered.





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POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 25.10.2025**

**Date of Hearing: 11.11.2025**